

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **09.07.2021 at 10.30 A.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SMT. R.SUCHARITHA, MEMBER (JUDICIAL)
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No	:	MA/415/2019 IN CP/1011/IB/2018
NAME OF PETITIONER	:	Muthiah Thevar Rajapandian (RP) M/s AKR Holdings Pvt Ltd
NAME OF RESPONDENT	:	Sri Aallan Paul & 5 Ors
SECTION	:	19(2) of IBC, 2016

ORDER

The Applicant / Liquidator is represented by Mr. S. Sathiyarayanan, Advocate who is present through video conferencing platform.

There is a specific order passed by this Adjudicating Authority on 11.02.2021 to all the erstwhile Directors to comply with the provisions of the IBC, 2016 and hand over the documents and property of the Liquidator.

Learned Counsel for the Liquidator states that the property of the Corporate Debtor under liquidation is still in the hands of the 3rd party who claims to be the tenants of the site.

He further states that whenever the Liquidator tries to enter the premises to proceed, there has been severe threat to the life of the Liquidator and he faces difficulties and hence the Liquidator is unable to take possession of the property of the Corporate Debtor under liquidation.

The R2 / erstwhile Director viz., Mr. Rahuman Khan who is present in person through video conferencing platform is directed to co-operate with the Liquidator in handing over the property of the Corporate Debtor. There is no representation for other erstwhile Directors of the Corporate Debtor.

The officers of the Police Station, within whose jurisdiction the property is situated, are directed to give adequate protection to the Liquidator and his team members to visit the said property site and take possession of the property.

The persons who are under illegal occupancy of the Corporate Debtor's property shall immediately vacate the site and hand over the property within ten days from today failing which the Liquidator is directed to take a physical possession of



the property with the help of the Police personnel of the jurisdiction and report to this Adjudicating Authority on 02.08.2021 regarding the developments.

If the erstwhile Board of Directors of the Corporate Debtor threatens the Liquidator from taking possession of the property of the Corporate Debtor under liquidation, the area jurisdictional police officials shall give adequate protection to the Liquidator and also file FIR as per the Indian Penal Code against the persons who indulge in such illegal activities.

List this matter on **02.08.2021** for further hearing.

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(ANIL KUMAR B)
MEMBER (TECHNICAL)

-sd-
(R. SUCHARITHA)
MEMBER (JUDICIAL)